

15.35 hrs.

ALIGARH MUSLIM UNIVERSITY
(AMENDMENT) BILL**(Amendment of Section 2)*

SHRI G. M. BANATWALLA (Ponnam): I beg to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Aligarh Muslim University Act, 1920."

The motion was adopted.

SHRI G. M. BANATWALLA: I introduce the Bill

15.35 hrs.

INDUSTRIES (DEVELOPMENT
AND REGULATION) AMENDMENT
BILL*

DR. VASANT KUMAR PANDIT (Rajgarh): I beg to move for leave to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951."

The motion was adopted.

DR. VASANT KUMAR PANDIT: I introduce the Bill.

15.36 hrs.

PHARMACY (AMENDMENT) BILL*

(Amendment of Sections 2, 3 etc.)

DR. VASANT KUMAR PANDIT (Rajgarh): I beg to move for leave to introduce a Bill further to amend the Pharmacy Act, 1948.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Pharmacy Act, 1948."

The motion was adopted.

DR. VASANT KUMAR PANDIT: I introduce the Bill.

15.36 hrs.

GOVERNMENT SERVICE (AGE LI-
MIT) AND UNEMPLOYMENT
ALLOWANCE BILL*

श्री राम विलास पासवान (हाजीपुर) : मैं प्रस्ताव करता हूँ कि सरकारी सेवा में प्रवेश के लिए वर्तमान अधिकतम आयु सीमा बढ़ाने तथा बेरोजगारी भत्ते के संदाय का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

सभापति महोदय : प्रश्न यह है :

कि सरकारी सेवा में प्रवेश के लिए वर्तमान अधिकतम आयु सीमा बढ़ाने तथा बेरोजगारी भत्ते के संदाय का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए। प्रस्ताव स्वीकृत हुआ।

श्री राम विलास पासवान : मैं विधेयक पुरःस्थापित करता हूँ।

15.36 hrs.

SPECIAL COURTS (REPEAL)
BILL*

SHRI K. T. KOSALRAM (Tiruchendur): Sir, I beg to move for

leave to introduce a Bill to repeal the Special Courts Act, 1979.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to repeal the Special Courts Act, 1979."

The motion was adopted.

SHRI K. T. KOSALRAM: I introduce the Bill.

15.36 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 326)

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI GEORGE FERNANDES: I introduce the Bill.

15.37 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new article 46A)

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI GEORGE FERNANDES: I introduce the Bill.

15.37 hrs.

ALIGARH MUSLIM UNIVERSITY
(AMENDMENT) BILL*

(Amendment of Section 2)

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Aligarh Muslim University Act, 1920."

The motion was adopted.

SHRI GEORGE FERNANDES: I introduce the Bill.

The motion was adopted.

15.38 hrs.

RESOLUTION RE: TAKING OVER OF
WHOLESALE TRADE IN CERTAIN
ESSENTIAL COMMODITIES—contd.

MR. CHAIRMAN: Now, we resume further discussion on the Resolution moved by Shri Sudhir Kumar Giri on the 25th January, 1980. Mr. Chintamani Panigrahi was on his feet.

SHRI CHINTAMANI PANIGRAHI (Bhubneswar): While I was speaking on the Resolution I had said that during the last two and a half years we have seen how prices have gone up by more than 22 per cent. This is a steep rise in prices, as a result of which we find that the entire economy of this country is in a bad shape—rather, in shambles. In spite of what we had built up, because of bad management of economy during the last two and